

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**O. A. No.60/1116/2016  
M.A. No.60/1528/2016**

**Date of decision: 18.08.2018**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).  
HON'BLE MRS. AJANTA DAYALAN, MEMBER (A).**

...

Hari Chand, age 45 years, Ex. Hawaldar son of Sh. Prem Chand, resident of House No.147, Sector-4, Part-II, Urban Estate, Karnal. Group C.

**... APPLICANT  
VERSUS**

1. Union of India through its Principal Secretary, Prasar Bharti Secretariat (Broadcasting Corporation of India), 2nd Floor, PTI Building, Parliament Street, Sansad Marg, New Delhi.
2. The C.E.O. Prasar Bharti (Indian Public Service Broadcaster), Prasar Bharti Secretariat, Second Floor, PTI Building, New Delhi.
3. The Director General, Doordarshan, Doordarshan Bhawan, Jam Nagar House, Copernicus Marg, New Delhi-110001.
4. Station Engineer, Doordarshan High Power Transmeter, Karnal, District Karnal.

**... RESPONDENTS**

**PRESENT:** Sh. Sandeep Kumar vice Sh. Vikram Singh Rao, counsel for the applicant.  
Sh. Sanjay Goyal, counsel for the respondents.

**ORDER (Oral)**

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**SANJEEV KAUSHIK, MEMBER (J):-**

1. The applicant has sought issuance of a writ of mandamus directing the respondents to allow him to continue on the post, he is working, till a regular appointee joins.
2. Facts are largely not in dispute.

3. The applicant is before this Court against the action of the respondents in dis-continuing his service from 01.12.2016. Solitary plea raised by learned counsel for the applicant is that by dispensing with his service, respondents have appointed one Ms. Sonia against his post whereas as per settled proposition of law, he cannot be replaced by another contractual employee till post is filled up on regular basis.
4. Learned counsel for the respondents submitted that he has received information that services of all similarly placed persons appointed on contract basis have been dispensed with w.e.f. 31.12.2017, therefore, applicant has no case.
5. Faced with this situation, learned counsel for applicant submitted that respondents be directed to consider claim of the applicant whenever they fill up any vacancy on contract basis, if he is otherwise found eligible. Ordered accordingly.
6. The O.A. along with M.A. stands disposed of in the above terms.

**(AJANTA DAYALAN)**  
**MEMBER (A)**

Date: 18.08.2018.  
Place: Chandigarh.

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

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